

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-203**  
IB-2200/ND/2019

**IN THE MATTER OF:**

M/s Baba Deep Singh Shuttering Pvt. Ltd.

**Vs**

M/s A & A Infracon Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

Under Section 9 of IBC, 2016

Order delivered on 26.11.2019

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

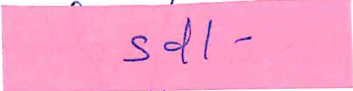
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

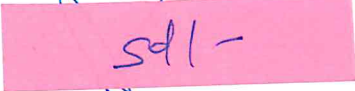
**PRESENT:**

For the Applicant : Adv. Annie Rais  
For the Respondent : Adv. Sanat Garg

**ORDER**

Ld. Counsel for the respondent has put in appearance and stated that he has already filed the reply with the Registry on 25.11.2019. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. In the meantime, petitioner is directed to file the rejoinder, if any, within a week. List the case for hearing on 03.12.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

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